

Panel pitches for 4-month BS-IV vehicle ban in NCR

DEEPAK PATEL
New Delhi, 1 March



BS-IV vehicles in the National Capital Region (NCR) could be barred from operating during the peak winter months—October 16 to February 15—starting this year, before being fully phased out by 2030, an expert panel of the Commission for Air Quality Management (CAQM) has told automakers.

The 15-member panel, chaired by IIT Madras professor Ashok Jhunjhunwala, has conveyed this to two-wheeler and four-wheeler manufacturers during a meeting last Friday.

The resale of these vehicles in nearby states in the Indo-Gangetic plain is also likely to be banned from 2030, as NCR's pollution won't drop if emissions keep flowing in from neighbouring states, a panel member told *Business Standard*.

The panel also told automakers that even BS-VI vehicles—currently the cleanest internal combustion engine (ICE) models on sale—may not be allowed to operate during the four-month winter window starting 2035, whenever the average Air Quality Index (AQI) exceeds 200. These measures are being examined to “disincentivise” ICE vehicles, pushing companies to shift to selling only zero-tailpipe emission vehicles, or electric vehicles (EVs), in Delhi after a defined period, it said.

Executives present at the meeting told *Business Standard* that the scale and speed of the proposed measures caught many automobile companies aback, particularly those with limited or no EVs in their portfolio, as they may have to significantly rework investment plans and product pipelines to accelerate EV launches.

The panel, set up in December 2025 to

Bid to check pollution

What CAQM panel could recommend:

- BS-IV vehicles may be banned in NCR between Oct 16 and Feb 15
- The vehicles to be completely phased out from NCR by 2030
- BS-IV vehicles may not be resold in Indo-Gangetic states after 2030
- BS-VI vehicles may also face ban in NCR from 2035 whenever AQI crosses 200
- BS-VI two-wheelers could be removed from NCR by 2035

prepare a strategy to reduce vehicular emissions in Delhi-NCR, is finalising its recommendations. These will be submitted to CAQM, which will then take a final decision and issue any binding directions.

Bharat Stage (BS) norms are India's vehicle emission standards notified by the Ministry of Road Transport and Highways to limit pollutants from automobiles. BS-IV came into force on April 1, 2017, while BS-VI, which India adopted directly by skipping BS-V, took effect on April 1, 2020, with sharply tighter emission limits. CAQM did not respond to the queries sent by *Business Standard* regarding the Friday meeting.

The panel also told the automakers that it is evaluating timelines for full exit of

vehicles that fall even under the BS-VI category. It is considering recommending that all BS-VI two-wheelers exit Delhi-NCR by 2035. This will shorten their usable life compared to the current 15-year age limit for petrol vehicles that is allowed under existing rules. The panel is also considering a complete ban on BS-VI four-wheelers from 2040.

The panel is also examining whether these complete ban measures should be extended to other states in the broader Indo-Gangetic plain, which includes Punjab, Haryana, Delhi, Uttar Pradesh, Bihar, Jharkhand, West Bengal, Chandigarh, and parts of Rajasthan and Uttarakhand. It believes curbs confined to the NCR may have limited impact if neighbouring states continue adding high-emission vehicles within the same airshed.

Moreover, companies could be assigned specific EV sales thresholds for each financial year. These targets would progressively rise, eventually leading to a stage where dealerships in the region sell only EVs after a defined transition period, the panel told automakers during the meeting.

During the meeting, committee members told automakers that the shift would be phased and calibrated rather than abrupt, allowing the industry time to adjust production plans and dealership strategies. However, the broader direction—towards a full electrification of new vehicle sales in the region—was made clear, participants said.

Industry executives flagged concerns around charging infrastructure readiness, grid capacity, battery supply chains and consumer affordability, and stressed the need for alignment with central government policies to avoid regulatory fragmentation.

Visible signs of pickup in private investment cycle: Shaktikanta Das

SUBRATA PANDA
Mumbai, 1 March

Indian companies are now on a much stronger financial footing after a multiyear deleveraging cycle, cleaner balance sheets, lower leverage and improved profitability, said Shaktikanta Das, principal secretary to the Prime Minister, at an event.

This positions the country well for the next phase of investment and expansion, and there are visible signs of a pickup in the private investment cycle, Das added.

“After a multiyear deleveraging cycle, Indian corporates now stand on much stronger financial footing. Balance sheets have been significantly cleaned up, with reduced leverage, stronger profitability and markedly improved interest-coverage ratios,” Das said.

He added that this renewed financial strength had enabled

large firms to weather global disruptions, while positioning themselves for the next phase of investment and expansion.

“In fact, there are already visible signs of a pick-up in the private investment cycle,” he said.

Das previously served as the governor of the Reserve Bank of India (RBI).

He highlighted that India was now witnessing a rapid transformation. It is being fuelled by the so-called “triple threat” of progress: innovation, disruption and the birth of entirely new business models.

“The democratisation of

credit, the revolution in digital payments and the rise of fintech have turned what was once a rigid sector into a fluid and dynamic engine of growth.

We are no longer just providing services; we are building the infrastructure of aspiration for 1.4 billion people,” he said.

He added that retail investors have become a powerful pool for stable domestic capital, symbolising a cultural and structural shift towards long-term wealth creation.

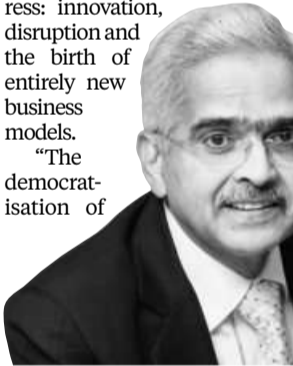
Speaking on the trade agreements that India has

signed in the recent past, Das said that amid global supply chain disruptions, rising tariffs, and geopolitical fragmentation, India has pursued an assertive strategy of trade diversification, anchored in free trade agreements (FTAs) and interim trade pacts.

India has signed major FTAs with the UK, Oman, New Zealand, the European Union (EU) and the US.

“India is now negotiating trade agreements with major advanced economies from a position of strength and confidence,” Das said.

He added, “The India-EU FTA is a landmark ‘next generation’ partnership, which unlocks unprecedented market access and places India in the central circle of global trade. The India-US trade agreement represents another major breakthrough, sharply reducing US tariffs on Indian goods.”



“INDIA IS NOW NEGOTIATING TRADE AGREEMENTS WITH MAJOR ADVANCED ECONOMIES FROM A POSITION OF STRENGTH AND CONFIDENCE”

Shaktikanta Das
Principal secretary to PM

PUBLIC NOTICE That our Client is willing to Purchase an Immoveable Property situated at Mauje Savajipura, on land bearing Block / Survey no. 262 & 264, T.P. Scheme no. 6, F.P. no. 18/1, C.S. no. 148/2, Known as "MADHAV RESI CUM PLAZA" Paiki Tower A + B Type, Ground Floor, Shop no. G.F.4, area admeasuring 26.29 Sq. Mtrs., Undivided Share of land area admeasuring 13.23 Sq. Mtrs., at Registration Sub - District & District Vadodra, from its present owners namely 1. Narvani Liladhar Topandas 2. Narvani Vijay Liladhar, and have therefore demanded for the Title Clearance Certificate of the said Property. That, the said Property was previously owned 1. Nilkanth Hariharbhai Joshi 2. Sanatan Hariharbhai Joshi through a Sale Deed Vides Registration No. 10329 dated 28.07.2017, thereafter the said Property was owned by Balvani Bharatiben Mahesh through a Sale Deed Vides Registration No. 15854 dated 01.12.2018, wherein both the Said Original Sale Deed along with their Original Registration Receipts are found to be missing. Therefore if any individual, Bank, Society, Institution or Financial Institution has its rights, charge, encumbrances, or lien, by any means; on the said property, then within 07 days from the publication of the notice may send their objections along with the Supportive Evidence. If not sent within given period of time, then my client will initiate further proceedings.

TEREDESAI ASSOCIATES
SAPAN TEREDESAI (ADVOCATE) | PAYAL TEREDESAI (ADVOCATE) | MANAV BHATT (ADVOCATE)
407-409, 4th Floor, Bluechip Complex, Mr. Stock Exchange, Savajji, Savajji, Vadodra 5. Mo: 7211181922

HINDUJA HOUSING FINANCE
CORRIGENDUM Please note that the Private Treaty Sale Notice was issued on 23-02-2026 in the name of the borrower: Shri Ashwinbhai Parmar (Borrower and legal heir of co-borrower Kailashben Parmar) Shri Sahinkumar Parmar (Borrower and legal heir of co-borrower Kailashben Parmar) Smt. Kailashben Parmar (Co-borrower) (Deceased) Notice was printed on 23-2-2026 whose account No. GJ/MSN/MSNA/A000000149 was by mistake not printed in the Advertisement

Corporate Office : No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Office : 3rd Floor, IFFCO Bhavan, B/h. Maruti Complex, B/h. Pintoo Garment, Mr. Shriranjani Cross Road, Satellite, Ahmedabad-380015.
Saurabhkumar Naiti No.79409138, Vikas Savariya Mo. 794892904, Hitesh Kumar Patil Mo.7048336601, Harshil Trivedi 794809138, Nitin Samudra M. 8128310678, Shivam Mishra M. 9033015277
E-mail: auction@hindujahousingfinance.com

Bank of Baroda - Jawaharnagar IPCL Branch
Quarter No. A/11/1 & A/11/2 Petrochemicals Township, Refinery Road, Baroda - 391345, Gujarat
Phone: 0265 2266376, Email: jawpnl@bankofbaroda.com

APPENDIX -IV [Rule 8(1)] POSSESSION NOTICE (Immovable Property)
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with (Rule-8) the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 10-12-2025 (Published in 02 Newspapers) calling upon the Borrowers/Guarantor/Mortgagor Mrs. Sheeleben Natubhai Mayavanshi W/o Late Mr. Natubhai Narsinhbhai Mayavanshi (Borrower) to repay the amount mentioned in the notice being Rs. 11,66,269.00 (Rupees Eleven Lakh Sixty Six Thousand Two Hundred Sixty Nine Only) as on 10-12-2025 with further interest and expenses within 60 days from the date of notice/date of receipt of the said notice.
The Borrowers/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers/Guarantor/Mortgagor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 25th day of February of the year 2026.
The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Jawahar Nagar Branch for an amount Rs. 11,66,269.00 (Rupees Eleven Lakh Sixty Six Thousand Two Hundred Sixty Nine Only) as on 10-12-2025 and interest plus other charges thereon.
The borrower's attention is invited to provision of sub section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
Equitable Mortgage of property R.S. No. 459, TPS No. 19, FP No. 214, 266, 366, 369 C.S No. 2443 located at Plot No./Flat No./House No. C- 33/Door No./House No. C- 33/ Nearest Road, adm. land Sq. Meter, Build up area 25.46, Carpet area 37.72, which is situated at House No. 33, SURYADARSHAN TOWNSHIP near Vishwamitri Railway Crossing, Manjalpur, City Vadodra, District Vadodra, Gujarat relating to Mr. Natubhai Narsinhbhai Mayavanshi and bounded as East: Block No. C/32, West: Block No. C/34, North: 6 Mtrs. Taluka Rajdar after Margin, South: H. No. C/28 & H. No. C/29 after Margin.

Date: 25.02.2026
Place: Vadodra
Authorized Officer: Bank of Baroda

Bank of Baroda
Pal Branch : Shop No. 4 to 7, Royal Platinum, Palanpur Canal Road, Pal, Surat - 395009.
Email: surpal@bankofbaroda.com

Appendix - IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 26/11/2025 calling upon the borrower Mrs. Mamta Ravi Jhunjhunwala (Borrower) and Mr. Ravi Jhunjhunwala (Co-Borrower) to repay the amount mentioned in the notice being Rs. 37,39,661.29 (Rupees Thirty Seven Lakh Thirty Nine Thousand Six Hundred Sixty One and Twenty Nine Paise Only) as on 12/11/2025 - an applied interest there on + Legal & other Expenses within 60 days from the date of receipt of the said notice.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 27th day of February of the year 2026.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Pal Branch for an amount of Rs. 37,39,661.29 (Rupees Thirty Seven Lakh Thirty Nine Thousand Six Hundred Sixty One and Twenty Nine Paise Only) as on 12/11/2025 + an applied interest there on + Legal & other Expenses.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that Piece and Parcels of the Immoveable Property bearing Flat No. 914 on the 9th Floor admeasuring about built up area 1537.28 Square Feet i.e. 142.87 Square Meters along with undivided proportionate share in underlease land admeasuring about 58.61 Square Meters of the Building - D known as "Star Galaxy" situated at Vesu bearing Old Revenue Survey No. 471 B & 490 paiki, New Revision Survey Nos. 302 & 299/1, T. P. Scheme No. 6 (Vesu), Original Plot No. 25 & 28/2, Final Plot No. 32 paiki & 31 paiki of Village - Vesu, Taluka - Majura, District - Surat. Property in the Name of Mrs. Mamta Ravi Jhunjhunwala. Bounded by:-North : Main Road, South: Flat No. 913, East: ONGC Society, West: Flat No. 915.

Sd/-
Date : 27.02.2026, Place : Surat
Authorized Officer, Bank of Baroda

Central Bank of India
Regional Office, Baroda
TENDER NOTICE
Central Bank of India, Regional Office Baroda, invites online tender in 2 bid for "RENOVATION, FURNITURE, ELECTRICAL, DATA CABLING AND AC PIPING WORK OF MASAR ROAD BRANCH". For more information refer our websites, www.centralbankofindia.co.in & https://centralbank.abcpocure.com/EPROC Last date of tender submission- 23.03.2026
Regional Head, Baroda

Central Bank of India
Regional Office, Baroda
TENDER NOTICE
Central Bank of India, Regional Office Baroda, invites online tender in 2 bid for "RENOVATION, FURNITURE, ELECTRICAL, DATA CABLING AND AC PIPING WORK OF BAKROL SIGMA BRANCH". For more information refer our websites, www.centralbankofindia.co.in & https://centralbank.abcpocure.com/EPROC Last date of tender submission- 23.03.2026
Regional Head, Baroda

[Under Section 13 of the Limited Liability Partnership Act, 2008 read with LLP Rules, 2009]
Notice is hereby given that M/s. Agarwal Grey Trade LLP, LLPIN: AAX-5407 having its Registered Office at: HNO 4/1468, 2 Floor, Flat 203 Chevli Apartment, Nirvan Bava Road, Begumpura, Surat - 395003 Gujarat India, proposes to shift its Registered Office from the State of Gujarat to the State of Maharashtra.
The proposed new Registered Office address will be Ground Floor, Gramin House No- 853/A-04-A-05-A-06-A-07-A-08, Godown No- A-04, A-05, A-06, A-07, A-08, Kambe Road, Kambe, Bhiwandi, Thane, Maharashtra, 421308.
Any person whose interest is likely to be affected by the proposed change may deliver or cause to be delivered his/her objections, if any, to the Registrar of Companies, Gujarat, within 21 days from the date of publication of this notice, with a copy to the LLP at its registered office.
For and on behalf of
M/s. Agarwal Grey Trade LLP
Ghanshyamkumar Agarwal
Designated Partner, DPIN: 09215955
Date: 26/02/2026 Place: Surat

PUBLIC NOTICE
Notice is hereby given to the public at large that the property bearing Office No. 106 & 108 on First Floor of the building known as "Vrundavan Chambers", Constituting of the Non-Agriculture Land bearing City Survey Reg. No. 1841 & 1842 of Ward No. 6, City Survey Office: Surat - 1, District: Surat is owned by owners as mentioned in table below. That the Original Documents in concern of said properties as mentioned in table below has been Lost/Misplaced. It is therefore notified for the information of all concerned that if my client has taken any type of loan/ dues from any person, institution, bank in the aforesaid property, the same should be informed to me within seven days. If any claim/claims are not received it will be construed that the title to the said property is clear and all such concerned have waived their rights and all such concerned shall be estopped from raising any objections thereafter

Office No.	Owners	List of Lost/Misplaced Documents
106	Jagdishbhai Jerambhai Bhayani & Himmatbhai Tarshibhai Bhayani	Original Reg. Sale-Deed vide Sr. No. 9048, DT: 15/10/1992 with Registration Receipt
108	Vimlaben Himmatbhai Bhayani & Varshaben Jagdishbhai Bhayani	1) Original Registration Receipt of Reg. Sale-Deed vide Sr. No. 1391, DT: 26/02/1993. 2) Original Registration Receipt of Reg. Sale-Deed vide Sr. No. 2352, DT: 23/02/1989

1) Jagdishbhai Jerambhai Bhayani & Himmatbhai Tarshibhai Bhayani
2) Vimlaben Himmatbhai Bhayani & Varshaben Jagdishbhai Bhayani

Office: 301-302, 2nd Floor, B-Wing, Shree Padma Arcade, Beside Handloom House, Nanpura, Surat-395001.

SANKET G. DESAI
(ADVOCATE & NOTARY)

Bank of Baroda
Regional Office Bhavnagar :
2nd Floor, Dena Bhavan, Lokhand Bazar, Khargate, Bhavnagar - 364 001

Requires Premises on Lease for ATM of Bank of Baroda in Amreli City Near Santaba General Hospital, Panchvati Complex, Lathi Road Area

The Bank of Baroda, Bhavnagar Region invites sealed offers in Two Bid System to acquire Premises on Lease for ATM with the approximate Carpet Area up to 100 Sq. Ft. preferably on Ground Floor in Amreli City, Near Santaba General Hospital, Panchvati Complex, Lathi Road Area. The Premises should be ready for occupation or likely to be ready for occupation within a period of 3 Months. The intending offerors shall submit their offers (from 01.03.2026 to 16.03.2026 till 03.00 PM) in Two separate Sealed cover superscribed Technical Bid and Price Bid To the Regional Manager, Bank of Baroda, Regional Office, 2nd Floor, Dena Bhavan, Khargate, Lokhand Bazar, Bhavnagar - 364001 on or before 16.03.2026 time 03.00 PM. no separate intimation shall be sent to the bidders for their presence at the time of opening of Technical Bid.
Priority will be given to the premises belonging to Public Sector Units / Govt. Departments.
(For details visit our web site www.bankofbaroda.bank.in/tenders.asp) The Bank reserves its right to accept or reject any offer without assigning reasons thereof.
- Asst. General Manager (RH), Bhavnagar Region
Date : 01.03.2026

Bank of Baroda - Karelhbaug Branch, Nr. Muktanand Bus Stand, Karelhbaug, Baroda-390018. Ph. 9687689118. Email: karel@bankofbaroda.com

APPENDIX -IV [Rule 8(1)] POSSESSION NOTICE (for immovable property)
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with (Rule-8) the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 19-11-2025 (Published in 02 Newspapers) calling upon the Borrower- Mr. Patel Krunalbhai Vinodbhai to repay the amount mentioned in the notice being Rs. 31,38,409.63 (Rupees Thirty-One Lakh Thirty-Eight Thousand Four Hundred Nine and Paise Sixty-Three Only) as on 16-11-2025 with further interest and expenses within 60 days from the date of notice/date of receipt of the said notice.
The Borrowers/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers/Guarantor/Mortgagor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 25th day of February of the year 2026.
The Borrowers/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of Rs. 31,38,409.63 (Rupees Thirty-One Lakh Thirty-Eight Thousand Four Hundred Nine and Paise Sixty-Three Only) as on 16-11-2025 and interest plus other charges thereon.
The borrower's attention is invited to provision of sub section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
All that part & parcel of the of immovable mortgage of residential property situated at NA Land of R.S. No. 255 adm. H. Are 01-17-36 C. S. No. 3883 adm. 11615 Sq Mtrs in Scheme developed "SHREEJI GOLD" Residential Apartment Paiki Tower-F, Flat No. F-502 adm. 944 Sq Ft undivided area 330 Sq Ft situated at Mouje Gorwa in Registration District, Sub District & District Vadodra and bounded as under: East: Building OTS, West-Society Road, North: - Flat No. F-501, South- Building OTS.

Date: 25.02.2026
Place : Vadodra
Sd/- Authorized Officer, Bank of Baroda

HINDUJA HOUSING FINANCE
Corporate Office : No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Office : 3rd Floor, IFFCO Bhavan, B/h. Maruti Complex, B/h. Pintoo Garment, Mr. Shriranjani Cross Road, Satellite, Ahmedabad-380015.
Saurabhkumar Naiti Mo.794091384, Vikas Savariya Mo. 794892904, Hitesh Kumar Patil Mo.7048336601, Harshil Trivedi 794809138, Nitin Samudra M. 8128310678, Shivam Mishra M. 9033015277
E-mail: auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realisation of its dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules. 13. AND WHEREAS the Authorized Officer of the Secured Creditor - Hinduja Housing Finance Limited has decided to dispose off the said secured asset.

Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s) Loan A/C. No.	Reserve Price	SCHEDULE Description of the Property (Part of Secured Asset)
BORROWER: Mr. VISHNUKUMAR RAJPUT CO-BORROWER: Mrs. BAVITADEVI RAJPUT A/c. No. GJ/SRT/DNDL/A000000074	Rs 10,82,000/- Ten Lacs Eighty Two Thousand Only	All parts and parcels of non-agriculture immovable Residential Plot No. 306 admeasuring 42.38 sq. mts., Along with 19.27 sq. mts. undivided share in the land of Road & C.O.P., Total admeasuring 61.65 sq. mts., in "Shital Residency", Situate at Revenue Survey No. 76, Block No. 80 admeasuring 48993 sq. mts., Total Reconstituted admeasuring 29395.80 sq. mts., of Moje Village Karadva, City of Surat, To be Purchase by
(1) Bavitadevi Vishnukumar Rajput & (2) Vishnukumar Jamunaprasad Rajput, with boundaries as under: Plot No 307, Plot No 305, Plot No 108 and 109 and Society Road		
BORROWER: Mr. SATISH PATIDAR CO-BORROWER: Mr. MEENA PATIDAR A/c. No. GJ/JAM/JAMN/A000000064	Rs 5,00,000/- Five Lacs Only	All that pieces and parcels of immovable property comprising of residential property over the N.A. land admeasuring about 50-31 Sq. Mtr. of Sub Plot No. 1/2 of Plot No. 1 of Dared Revenue Survey No.58/ paiki 6 of the area known as "Sadguru Park" of Village Dared Tal. & Dist Jamnagar in the State of Gujarat. with boundaries as under: North: Sub Plot No.1/3., South: Sub Plot No.1/1., East: 7.50 Mt. Road., West: Common Plot
This notice of sale is published today that the secured asset detailed above will be sold on 18-03-2026 at Hinduja Housing Finance Limited, Branch Office U-4+5+6, J. K. Tower, Ring Road, Nr. Old Sub Jail, Surat-395002.		
This notice of sale is published today that the secured asset detailed above will be sold on 18-03-2026 at Hinduja Housing Finance Limited, Branch Office 302,303, Nakshatra 3, 150 Ft Ring Road, Nr. Railya Telephone Exchange, Rajkot.		
Place : GUJARAT Date : 02-03-2026	Authorized officer For, Hinduja Housing Finance Limited	

PUBLIC NOTICE
M/s. STERLING BIOTECH LIMITED
Survey /Block no. 127, 137, 139, 140, 144, 146, 148, 149, 150, 153, 1094, 1097, 1126, 1144, Village: Masar- Kanzat, Taluka: Padra, District: Vadodra, Gujarat.

ENVIRONMENTAL CLEARANCE
This is to inform public at large that the Ministry of Environment, Forest and Climate Change, New Delhi has accorded the Environmental Clearance to our Proposed expansion manufacturing plant of "Synthetic Organic Chemicals" (API / Bulk Drugs / Pharma Products) is located at Survey/Block no. 127, 137, 139, 140, 144, 146, 148, 149, 150, 153, 1094, 1097, 1126, 1144, Village: Masar- Kanzat, Taluka: Padra, District: Vadodra, Gujarat vide EC ID no. EC25A2403GJ5867364N, File No. IA-J-11011/330/2024-IA-II(I) dated: 21.02.2026. Copy of the Environmental Clearance letter is available with MOEFCC committee and also can be seen on the website of PARIVESH Portal.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. KORIYA INFRA PRIVATE LIMITED

Sl. No.	Relevant Particulars
1.	Name of corporate debtor: KORIYA INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor: 12/07/2012
3.	Authority under which corporate debtor is incorporated / registered: Registrar of Companies - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U45200GJ2012PTC071091
5.	Address of the registered office and principal office (if any) of corporate debtor: Registered Office with ROC: 302, Radhe Gyan, Opp Pramukh Swami Hospital, Atadara, Vadodara, Gujarat - 390012 Office Address per Order: Kishan Ambrosia, Plot No. 82, TP No. 60, Village Monje Gotri, Vadodra, Gujarat.
6.	Insolvency commencement date in respect of corporate debtor: February 27, 2026 February 27, 2026 NCLT, Ahmedabad Bench passed order and Order is received by Interim Resolution Professional on February 27, 2026
7.	Estimated date of closure of insolvency resolution process: August 26, 2026 180 days from the date of commencement of CIRP i.e. February 27, 2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Rathin Anishibhai Majumdar, Regn. No: IBBI/IPA-001/IP-P-02576/2021-2022/13928
9.	Address and e-mail of the interim resolution professional, as registered with the Board: 604, Scarlet Gateway, Opp. Rivera Antlia, Corporate Road, Near Prahladnagar Garden, Ahmedabad-380 015. Email: info@carathin.com Mobile No: 99747 17070
10.	Address and e-mail to be used for correspondence with the interim resolution professional: 604, Scarlet Gateway, Opp. Rivera Antlia, Corporate Road, Near Prahladnagar Garden, Ahmedabad-380 015. Email: cirp.koriyainfra@gmail.com Mobile No: 99747 17070
11.	Last date for submission of claims: 13 March, 2026 i.e., 14 days from appointment date of CIRP order received on February 27, 2026.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Financial Creditors in Class (Homebuyers/ Allottees as per provision of the Code)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): 1. Mrs. Anjali Choksi IBBI/IPA-001/IP-P00820/2017-2018/11382 2. Mr. Dharti Shah IBBI/IPA-001/IP-P00993/2017-2018/11640 3. Mrs. Shubham Agwal IBBI/IPA-001/IP-N1000/2020-2021/13229 (a) i) Weblink: https://bbi.gov.in/en/home/downloads
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: i) Physical Address: same as mentioned in point 10 and ii) Email: IRP at: cirp.koriyainfra@gmail.com iii) website at: Not Applicable (b) details of authorized representatives are available at: https://bbi.gov.in/ips-register/view/ip/1

Notice is hereby given that the National Company Law Tribunal has ordered the

